

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

Dy No. 3176/J-I/93

O. A. No.

T.A. No.

619

1993

DATE OF DECISION 1.4.93

I.S. Antony Cleetus, Applicant (s)

Mr. MC Cherian

Advocate for the Applicant (s)

Versus

UOI., rep. by Secretary, M/o Finance, New Delhi & 3 others. Respondent (s)

Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. SP MUKERJI

VICE CHAIRMAN

The Hon'ble Mr. AV HARIDASAN

JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

SHRI SP MUKERJI, HON'BLE VICE CHAIRMAN

In this application dated 1.4.93, the applicant who is working as L.D. Clerk at Central Excise, Head Quarters office of Cochin, has challenged his transfer in the same capacity to Calicut by ^{the} impugned order dated 25.3.93 at Annexure A II. His contention is that the person who is being transferred from Kozhikode to Trichur had represented for being retained at Kozhikode and the Trichur post should be made available to the applicant as his wife is working there. The learned counsel for the applicant brought to our notice the minutes of the meeting of the JCM dated 31.3.92 at Annexure-A 4 in accordance with which all transfer orders will be implemented within one month and decisions will be taken on the transfer representations received and no individual will be relieved pending disposal of such representation. It

appears that the applicant had made representation against the impugned transfer on 26.3.93 at Annexure A 3 but the same has not been disposed of. When the matter was taken up for admission the learned counsel for both the parties agreed that the application can be disposed of with appropriate direction for the disposal of the aforesaid representation. In the above circumstances, we admit the application and dispose of the same with direction to the 2nd respondent to dispose of the aforesaid representation dated 26.3.93 within a period of two weeks from the date of communication of this order and communicate a speaking order thereon to the applicant within that period. If the representation is not available, copy of the same at Annexure A - 3 shall be disposed of on the above lines. We also direct that the applicant shall not be relieved till the representation is disposed of and the order thereon communicated to him.



(AV HARIDASAN)
Judicial Member


1.4.93

(SP MUKERJI)
Vice Chairman.

1.4.93